

making certain amendment to Notification No. 158-Customs dated the 24th May, 1985 so as to exempt goods covered by Notification No. 339-Customs dated the 21st November, 1985 from the whole of the auxiliary duty of customs leviable thereon.

21st September, 1985 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. L.T.-1523/85]

11.50 hrs.

ESTIMATES COMMITTEE

Sixteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixtieth Report of the Committee (7th Lok Sabha) on the Ministry of Health and Family Welfare—Drug Standards.

11.51 hrs.

STATEMENT RE : ATTACK BY SOME CANADIAN SIKHS ON TWO INDIAN DIPLOMATS AT LAHORE IN PAKISTAN

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : I regret to inform the House that two senior diplomats of the Indian Embassy in Islamabad, Counsellor B. Jain and First Secretary, K.K. Khanna, were attacked by some Canadian Sikhs within the Dehra Sahib Gurudwara Complex in Lahore on November 26, 1985 at 1430 hrs (local time). The two officers had gone to Lahore to assist in the transportation of the body to India of an Indian pilgrim who had died of heart attack a day earlier. Both the officers sustained head injuries and were admitted to a Lahore hospital. They are now out of danger. On hearing of the attack our Ambassador in Pakistan visited the victims in the hospital in Lahore.

The serious concern of the Government of India over this incident was conveyed to

- (iv) G.S.R. 864(E) published in Gazette of India dated the 22nd November, 1985 together with an explanatory note extending the validity of Notification No. 39/85-Customs dated the 28th February, 1985 upto 31st March, 1986.

[Placed in Library. See No. L.T.-1521/85]

- (6) A copy of Notification No. G.S.R. 848(E) (Hindi and English versions) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to exclude for the purpose to determining the quantity of raw naphtha entitled to the exemption as provided under the notification, not only the quantity of raw naphtha intended for the manufacture of the specified chemicals, and which is returned after such use to the same refinery from which the raw naphtha was received but also such raw naphtha after such use to any declared refinery for further processing and/or blending the production of finished petroleum products, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T.-1522/85]

Notifications under Mines and Minerals (Regulation and Department) Act

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the

the Pakistan Government on different occasions both in Islamabad and Delhi. Our Ambassador in Pakistan had been in touch with both the Pakistani Foreign Office and the Provincial authorities in Lahore. Yesterday, the Ambassador of Pakistan was called and told by the Secretary of the Ministry of External Affairs of our serious concern, distress and disappointment over the incident. It was impressed upon the Pakistan Government that the safety and security of Indian diplomats, officials and pilgrims in Pakistan are the responsibility of that Government and that immediate measures should be taken to apprehend and punish the culprits. The House may recall that the assailants of an Indian official at the Gurudwara in Lahore on November 10, last year, have neither been prosecuted nor punished so far. Such acts have only encouraged the extremist elements. It is unfortunate that a handful of miscreants from other countries have been allowed to indulge in anti-Indian activities.

In response to our demarche the Pakistan Government have now informed us that six persons involved in the attack on the Indian diplomats have been arrested. We expect that appropriate punishment will be speedily meted out to the assailants and strong measures will be taken by the Pakistan Government to prevent such criminal acts against Indian diplomats and officials in future.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT): Sir with your permission I rise to announce that Government Business in this House during the week commencing 2nd December, 1985, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Further consideration and passing of the Sick Industrial Companies (Special Provisions) Bill, 1985.
3. Discussion on the Resolutions seeking disapproval of the payment of

Bonus (Amendment) Ordinance, 1985 and the Payment of Bonus (Second Amendment) Ordinance, 1985 and consideration and passing of Payment of Bonus (Second Amendment) Bill, 1985.

4. Discussion on the Resolution seeking disapproval of the Aircraft (Amendment) Ordinance, 1985 and consideration and passing of the Aircraft (Amendment) Bill, 1985.
5. Consideration and passing of the Futwah Islampur Light Railway Line (Nationalisation) Bill, 1985.
6. Discussion and voting on the Supplementary Demands for Grants (Railways) for 1985-86.
7. Consideration and passing of the following Bills, as passed by Rajya Sabha :—
 - (a) The Delegated Legislation Provisions (Amendment) Bill, 1985.
 - (b) The Bonded Labour System (Abolition) Amendment Bill, 1985.

[Translation]

SHRIMATI USHA RANI TOMAR (Aligarh) : Mr. Speaker, Sir, I would request the Hon. Minister of Parliamentary Affairs to include the following subject in the list of Business for the next week :

The padlocks manufactured in Aligarh are famous not only in India but throughout the world. Even today Aligarh is famous for its lever locks. In the padlock industry, Aligarh has got a district place in the world map. The State Government of Uttar Pradesh has decided to develop Aligarh as a city of lock industry by making extra provision in the budget for it. Besides manufacturing of locks, this city is making steady progress in the field of other small and cottage industries as well. Now this padlock industry of Aligarh has confined to the big factories. The Workers engaged in this industry work day and night to make the factory owners prosperous but they themselves become